

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32955/2024

(Arising out of impugned final judgment and order dated 05-03-2024 in CRLOP No. 3406/2022 passed by the High Court of Judicature at Madras)

B. SELVAKUMAR

Petitioner(s)

VERSUS

STATE BY FOOD SAFETY OFFICER, ADYAR ZONE

Respondent(s)

(IA No.196606/2024-CONDONATION OF DELAY IN FILING and IA No.196602/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.196604/2024-EXEMPTION FROM FILING O.T. and IA No.196610/2024-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 06-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. Vinay Navare, Sr. Adv.
Mr. Ashwin Kumar, Adv.
Mr. R. Vishnu Kumar, Adv.
Mr. R. Ilam Paridi, AOR
Mr. Aman Kumar, Adv.
Ms. Harshita Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable in four weeks.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.
4. Until further orders, there shall be stay of further proceedings qua the petitioner herein.

(NARENDRA PRASAD)
DEPUTY REGISTRAR(ANJU KAPOOR)
COURT MASTER